

[Shri Y. B. Chavan]

for the country took a very brave decision and went and faced them. So, I am not saying that this is a small incident; it is an important incident and a serious incident too.

**Shri Hem Barua:** They were brave sons of India.

**Shri Y. B. Chavan:** Of course, they were.

The hon. Member had raised another major question also. I have said this is not mere hooliganism, but certainly there are some political designs behind it, and they are taking advantage of the inter-tribal disputes and rivalries and jealousies. . . .

**Shri Hem Barua:** And also taking advantage of the cease-fire. . . .

**Shri Y. B. Chavan:** . . . and organising their activities accordingly. I am quite aware of this serious political design in this matter

श्री य० इ० शर्मा : अध्यक्ष महोदय, मेरा प्रश्न यह था कि वहां पर दो सब डिवीजन और कुछ सदर हिल्स को मिला कर स्वतन्त्र राज्य बनाया जा रहा है और वहां के लोगों को टैक्स देने के लिये बाध्य किया जा रहा है। इस सम्बन्ध में सरकार क्या ठोस कार्रवाई कर रही है ?

श्री कंबर लाल गुप्त (दिल्ली सदर) : वहां कुछ डाकुमेंट्स भी मिले हैं क्या उनसे ?

**Shri Y. B. Chavan:** I cannot answer all these questions. Even if I had received some documents, it is very difficult for me to say 'Yes' or 'No'. It is rather very difficult, when he asks for details about this matter. But I can only say that the effort to eliminate these elements from that area is the only effort that we have got to make.

ठोस कदम की बात आप कर रहे हैं। इसके सिवा और कौन सा दूसरा ठोस कदम हो सकता है ?

12.18 hrs.

PAPERS LAID ON THE TABLE

NOTIFICATIONS UNDER CUSTOMS AND CENTRAL EXCISES AND SALT ACTS

**The Minister of Parliamentary Affairs and Communication (Dr. Ram Subhag Singh):** On behalf of Shri K. C. Pant, I beg to lay on the Table—

- (1) A copy of Notification No. G.S.R. 1060 published in Gazette of India dated the 15th July, 1967, under section 159 of the Customs Act, 1962. [Placed in Library. See No. LT-1217/67].
- (2) A copy each of the following Notifications under section 38 of the Central Excises and Salt Act, 1944:—
  - (i) The Central Excise (Eighteenth Amendment) Rules, 1967, published in Notification No. G.S.R. 1073, in Gazette of India dated the 15th July, 1967.
  - (ii) The Central Excise (Nineteenth Amendment) Rules, 1967, published in Notification No. G.S.R. 1074 in Gazette of India dated the 15th July, 1967. [Placed in Library. See No. LT-1219/67].

12.19 hrs.

PERSONAL EXPLANATION BY A MEMBER

**Mr. Speaker:** Shri Ranga wants to make some personal explanation about his speech on the Finance Bill.

**Shri Ranga (Srikakulam):** With your permission I wish to correct my earlier statement made on the 24th instant in the course of my speech on the Finance Bill. I had said that:

"I have here with me a list of industries where the production has gone down. . . .

What I actually wanted to say was this:

"I have here with me a list of industries where accumulated